

MR. DEPUTY CHAIRMAN : No point of order please. Let us now hear the Prime Minister.

श्रीमती प्रतिभा सिंह (बिहार) : मारपीट भी कराई और उनको बोलने भी नहीं दिया जाएगा। जो आपकी मर्जी होगी वही आप करेंगे। बेंचों में रखेंगे और बोलने तक नहीं देंगे ...

{Interruptions}

REFERENCE TO ATTEMPT ON THE LIFE OF FORMER HOME MINISTER, SHRI CHARAN SINGH— Contd.

THE PRIME MINISTER (SHRI MORARJI R. DESAI) : Sir, it is a matter of deep concern that on 24th December 1978 around 11 30 a.m. when Shri Charan Singh was busy meeting members of the public on the lawns of his house, one Jai Narain, who had also gone to meet him took out a 9-4 inches long metal instrument shaped like a trishul from his bag and moved towards Shri Charan Singh, saying, that the rising sun of the Janata Party should be finished. At this two persons along with three security men of the Delhi Police overpowered and disarmed Jai Narain.

A report was lodged at 1205 p.m. at Tughlak Road Police Station and a case FIR No. 549 dated 24th December 1978 was registered initially under Section 506 IPC. Subsequently, Section 452/307 IPC and Sections 27/54/59 Arms Act were also added. The accused Jai Narain was arrested and has been remanded to police custody till 1st January 1979. Preliminary enquiries indicate that the accused comes from Sigta, West Champaran, Bihar. Further investigations are in progress. It has also been decided to hand over the investigations of the case to the C.B.I.

REFERENCE TO THE REPORTED RESIGNATION BY SHRI LAL K. ADVANI, (MINISTER OF INFORMATION AND BROADCASTING

MR. DEPUTY CHAIRMAN : Special Mention. Shrimati Ambika Soni...

SHRI GHOUSE MOHIUDDIN SHEIKH : Sir, I will take only one or two minutes.... {Interruptions}

SHRI CHADALAVADA VENKAT RAO (Andhra Pradesh) : Sir, {Interruptions}

MR. DEPUTY CHAIRMAN : I can't allow you like this.

{Interruptions}

श्री श्रीकान्त वर्मा (मध्य प्रदेश) : उपसभापति महोदय, अच्छा होगा प्रधान मंत्री जी रुक जाय क्योंकि इस मामले का तालुक उन्हीं से है। {Interruptions} उपसभापति महोदय, पिछले कई रोज से इस सदन के नेता श्री लाल कृष्ण आडवाणी जी, जो कि सूचना मंत्री भी हैं अनुपस्थित हैं, यहाँ कभी आये भी तो अनियमित रूप से आये ? व त से लोगों को इस पर आश्चर्य हुआ और शहर में {Interruptions} यह बड़ा गम्भीर मामला है ३:३ {Interruptions}

SHRI Kt K. MADHAVAN (Kerala: Sir, I rise on a point of order.

MR. DEPUTY CHAIRMAN: Let him finish" please.

SHRI K. K. MADHAVAN: You have called upon Mrs. Ambika Soni to speak. It is not proper on your part to allow Mr. Verma to speak. {Interruptions} Sir, I insist on having your ruling.

MR. DEPUTY CHAIRMAN: Shrimati Soni will also speak.

SHRI K. K. MADHAVAN: Is it right Sir ? Mr. Ambika Soni is entitled to speak. You ask him to sit down. {Interruptions} Sir, I do not yield. You ask him to sit down.

MR. DEPUTY CHAIRMAN: Sri Shrikant Verma was permitted to speak.

SHRI K. K. MADHAVAN: Sir, you have announced her name. And he is hijacking the parliamentary democracy here. Is it not a disgrace. Sir, that a Member is hijacking parliamentary democracy ? Sir, you ask him to sit down or send him out. Sir, I request you to send him out. (Interruptions). Sir, In all fairness you ask him to sit down.

MR. DEPUTY CHAIRMAN: Shri Verma has been permitted to speak.

SHRI K. K. MADHAVAN: Sir on what are they speaking ? So many houses of the Harijans have been destroyed. Are they speaking about it ? Have they men-timed about Kanjhawla ? Have they mentioned about the rights of the Harijans and the minorities ?

SHRI BHUPESH GUPTA (West Bengal): Sir, from our point of view, his point of order has some relevance.

SHRI K. K. MADHAVAN: Sir what is your ruling on my point of order ?

MR. DEPUTY CHAIRMAN: On your point of order, I have said that Shri Varma has been permitted to speak ?

SHRI K. K. MADHAVAN: How can you have both together ?

श्री श्रीकान्त वर्मा : उपसभापति जी, मैं जल्दी कर रहा हूँ । लेकिन यह गलती मेरी नहीं है । उपसभापति जी, सदन की गम्भीर कार्यवाही में अगर कोई हास या परिहास का व्यवधान आता है, तो मेरा ...

पिछले कुछ रोज से श्री आडवाणी जी यहां अनुपस्थित थे और तरह-तरह से इस विषय में अनुमान लगाए जा रहे थे । आज श्री कुलदीप नैयूर ने, जो कि इण्डियन एक्सप्रेस के सम्पादक ही नहीं हैं बल्कि जनता पार्टी के काफी नजदीक हैं और ६ मरजेन्सी के दौरान भी जेल काट आए हैं, यह समाचार दिया है कि श्री लाल कृष्ण

आडवाणी ने इस्तीफा दे दिया है । आश्चर्य क्यों इस्तीफा दिया ? इसलिये दिया कि पिछले तीन चार महीनों से तो उन्होंने सरकार का बचाव करने की कोशिश की, लेकिन राज्य सत्य और विवेक आदमी का हाथ नहीं छोड़ता । उनका भी विवेक है और उनके विवेक ने उनकी हैसियत और पद का साथ नहीं दिया । इन्व इस बात का था कि श्री आडवाणी का इस सदन में सदन के नेता के नाते स्थिति जटिल हो गई है, सदन की यह मांग है कि श्री कान्ति देसाई पर जांच बिटाई जाए, सदन की मांग है कि श्री भूपेश गुप्त के प्रस्ताव पर विचार किया जाए, स्वीकार किया जाए, सदन की यह मांग है कि श्री बिपिन पाल दास के इस संशोधन का कि इस सभा की तमाम कार्यवाही जो कि श्री कान्ति देसाई से सम्बन्धित है, मुख्य न्यायाधीश को भेज दी जाए और मुख्य न्यायाधीश इस बात की जांच करे कि कोई प्राइमा फेसी केस बनता है या नहीं ।

श्री आडवाणी जी को यह बात न्यायसंगत लगी और उन्होंने 20 दिसम्बर को अपना इस्तीफा श्री मोरारजी देसाई को भेजा । लेकिन श्री मोरारजी देसाई अपने लिये और दुनिया के लिये दो मानदण्ड रखते हैं । एक मानदण्ड वे राज्य सभा के लिये रखते हैं और एक मानदण्ड लोक सभा के लिये रखते हैं । उन्होंने श्री आडवाणी के इस्तीफे को नामन्जूर करते हुए श्री आडवाणी से कहा और लिखा कि अगर अस्पष्ट आरोपों के आधार पर विपक्ष की यह बात मान ली जाए, तो फिर यही हो गा कि सिर तोड़ बहुमत के कारण राज्य सभा में विपक्ष हर वाजिब और गैर-वाजिब मांग मनवाता रहेगा । श्री मोरारजी देसाई से मैं यह जानना चाहता हूँ कि यह तर्क उस समय कहा था जब उनसे यह कहा गया था कि श्रीमती गान्धी के विरुद्ध कार्यवाही मत कीजिये, सिर तोड़ बहुमत का सहारा न लीजिये । लेकिन उस समय उन्होंने सिर तोड़ बहुमत का, मेजरिटी का सहारा लिया और मैं तो यही कहूंगा कि आर०एस०एस० को भी बदनाम करते हुए उन्होंने बरसों पुरानी श्रीमती गान्धी से अपना बैर निकाल लिया और आर० एस० एस० के माथे यह सेहरा बांध दिया कि आर० एस०एस० वह सिर तोड़ बहुमत है ... मैं आर० एस० एस० का समर्थन नहीं कर रहा हूँ, वस्तु स्थिति दे रहा हूँ ।

[श्री श्रीकान्त वर्मा]

तो एक ओर उन्होंने लोक सभा को मानदण्ड बनाया और दूसरी ओर राज्य सभा के लिये दूसरा मानदण्ड बनाया। श्री आडवाणी को यह तर्क भी मंजूर नहीं हुआ और 23 तारीख को दुबारा उन्होंने प्रधान मंत्री को पत्र लिखा और कहा कि मेरी स्थिति बहुत कठिन होती जा रही है, इसलिये मैं सदन के नेता पद स्वीकार करने में असमर्थ हूँ।

उपसभापति जी, मैं यह जानना चाहता हूँ कि देश तो अब तक नेतृत्व-विहीन था ही जनता पार्टी भी नेतृत्व-विहीन थी, क्या यह सदन भी नेतृत्व-विहीन हो गया है? क्या यह जनता पार्टी का कर्तव्य नहीं है कि वह यह बताए, प्रधान मंत्री इस सदन को सूचित करें कि श्री आडवाणी ने इस्तीफा दिया है या नहीं? अगर यह खबर झूठी है तो इसका खण्डन करें और सदन को विश्वास में लें। लेकिन उन्होंने सदन को विश्वास में नहीं लिया। यह खबर झूठी है या सच है, मैं नहीं जानता। लेकिन यह मानने का कारण है क्यों यह खबर अखबारों के जरिये आई है।

श्री उपसभापति : अब खत्म कीजिये।

श्री श्रीकान्त वर्मा : जी हां, मैं खत्म कर रहा हूँ। कोई भी नेता दो मानदण्ड लेकर शासन को नहीं चला सकता है। अभी तक श्री कान्ति देसाई के बारे में हमारा यही अनुमान था कि वे प्रधान मंत्री के हियरिंग एंड हैं। लेकिन अब ऐसा लगता है कि वे प्रधान मंत्री के वाकिंग एंड और टारिंग एंड भी होते जा रहे हैं। और प्रधान मंत्री जी श्री कान्ति देसाई की रक्षा के लिए इस सदन को ही नहीं बल्कि अपनी पार्टी को और सारे देश को ताक पर रखने को तैयार हैं। उपसभापति महोदय, मैं इस सदन को सूचित करना चाहता हूँ कि श्री आडवाणी अकेले नहीं हैं, श्री जार्ज फर्नेन्डीज पहले इस्तीफा दे चुके हैं, श्री मोहन धारिया इस्तीफा देने वाले "क्यू" में हैं और जहाँ तक श्री अटल बिहारी वाजपेयी का सवाल है, वीजू पटनायक का सवाल है ... (Interruptions) वे अपना

{Interruptions}

SHRI BHISHMA NARAIN SINGH
(Bihar) : He is in two minds.

SHRI K.K. MADHAVAN: Sir, you do not see the reality. That is the trouble. Do you also want to adopt double standards?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : Let us hear his story.

श्री श्रीकान्त वर्मा : जहाँ तक श्री वीजू पटनायक का ताल्लुक है, वह इन्द्रलोक और परलोक दोनों को सुधारना चाहते हैं। एक पैर उन का मोरारजी देसाई की सरकार में है और दूसरा पैर श्री चरण सिंह के दरबार में है। लेकिन फिलहाल मैं केवल इतना जानना चाहूँगा कि कितने मंत्रियों को अपनी कुर्बानी और देनी होगी, श्री कान्ति देसाई पर इन्कवायरी और जांच बैठाने के लिए, और अध्यक्ष महोदय कितनी बैठकों को और स्थगित करना पड़ेगा श्री कान्ति भाई के विरुद्ध जांच आयोग बैठाने के लिए और कितने लोगों पर छुरी चलाने की बारी आएगी श्री कान्ति देसाई पर इन्कवायरी बैठाने के लिए, और कितनी देर तक इस देश का जन-मत अपने को अपमानित करता रहेगा? उपसभापति महोदय, यह सदन का ही नहीं समूचे देश का अपमान है। श्री मोरारजी देसाई को मैं नहीं जानता, श्री कान्ति देसाई को मैंने देखा नहीं है। श्री मोरारजी देसाई के प्रति बुजुर्ग होने के नाते आदर भी है, लेकिन वह अपना आदर स्वयं खोते जा रहे हैं क्योंकि केवल बुजुर्ग होने से तो कोई आदर का पात्र नहीं रह जाता? बर्नाईं जा ने कहा है कि अगर उम्र से ही आदर किया जा सकता है तो लंदन के खम्बे यहाँ से बहुत से पुराने मंत्रियों से 500 साल पुराने हैं। उपसभापति महोदय, इस स्थिति पर उन्हें भी विचार करना पड़ेगा और आप भी इस सदन के अभिभावक हैं, आप से भी मेरा आग्रह है कि इस स्थिति पर विचार कीजिए जब कि स्वयं सदन के नेता ने इस बात पर सहमति व्यक्त की है कि यह मामला बन सकता है, तब आप को श्री भूपेश गुप्त का प्रस्ताव स्वीकार करना चाहिए और अगर वह भी नहीं कर सकते आप तो श्री विपिन पाल दास के इस सुझाव को यह सदन स्वीकार करे और इस प्रकार अपना एक अलग प्रस्ताव बनाया जाए और सदन में पास कराया जाए कि यह सदन इस सुझाव को सरकार पर एक बाध्यता के बन्धन पेश करता

है। सरकार इस पर शीघ्र चीफ जस्टिस की राय ले कि प्राइमरी फैसी कैसे बनता है या नहीं? अगर आप को हम में और इस सदन में विश्वास नहीं है तो हम कम से कम चीफ जस्टिस पर विश्वास कर सकते हैं, खास कर उस सरकार को चीफ जस्टिस पर विश्वास करना चाहिए... (Time bell rings) जो कि जजों और न्यायाधीशों के लिए अब तक लड़ने का दावा करती रही है और यह कहती रही है कि अमर-जेन्सी के दौरान न्यायाधीशों के साथ अपमानजनक व्यवहार हुआ। तो मैं यह जानना चाहता हूँ कि क्या यह सरकार अपने न्यायाधीशों के साथ न्याय कर रही है?

SHRIMATI AMBIKA SONI (Punjab): Sir, I want to draw your attention and the the attention of the Members of this House as opposed to the Government, to the fact that there is a general feeling in the country not knowing if there is a Central Cabinet or not. Sir, I want to draw your attention to the lonely figure, forlone and depressed, who happens to be the Prime Minister of the country today I feel that he is projecting an image or a person who is being constantly let down who is being forsaken and even his last stretch for maintaining himself in power on the crutches of Jana Sangh and RSS support has been threatened with the latest threat of resignation of Mr. Lai K. Advani.

Sir, the question comes to one is mind* what is the situation of the Central Cabinet, because Minister in Government cease to be party leaders first and become the Ministers for the whole country irrespective of party affiliations. Shri Atal Bihari Vajpayee about nine or ten months ago at Ahmedabad in his general rhetoric and with his great capacity at oratory, spoke to the Lions and Rotarians and said that if within three months, the Janata Government did not deliver the goods, he would resign. This is over ten months ago. Then Mr. Barnala, who was at Dacca, rushed back with his resignation because there was some difference of opinion between the Akali Dal and the Janata Govern-

ment. Then, Mr. George Fernaiides is there who has been threatening resignation. I do not know how long. It was said that he gave it immediately after the Chikmagalur defeat of the Janata Party, before the discussion of the report of the Privileges Committee in the Lok Sabha after the discussion and so on; I do not know when. This is the latest in the line. Besides- Mr. Biju Patndk leads the whole host of Ministers who want to resign. They only want to threaten, but they do not really want to lose their Chairs. I would like to ask: Is it a very private and personal business of these few people who have got together to form the Central Government? Sir, I would say again, if the Central Government is weak, India is weak and we are all weak. Mr. Atal Bihari Vajpayee is rushing to China to negotiate our border dispute. Mr. Fer-nandes is rushing to Libya to discuss some other big projects or schemes. I would like to know: which Government worth its name, worth its salt, anywhere in the world will negotiate or give any concessions to any Minister of a Government which is considered to be unstable, weak, indecisive and not able to deliver the goods. Sirj whenever we try to raise this issue about the Central Ministry, people say this is a party matter. Sir, in the case of Mr. Barnala, there was a gap of one week between the time he resigned and the time he joined back his Ministry. No other Minister was allocated his portfolio during this time. It is a matter of great concern to us. In a country like India what happens to the Agriculture Ministry during this period. Today, Mr. Advani has had his conscience pricked at last. He had to give the last threat to the Prime Minister, who remains rigid and unchangeable on the theory, that he is right, he thinks right, he speak right, what is said and that he hears in the Rajya Sabha is all wrong. That is why Mr. Advani had given his resignation to "the Prime Minister. It has been stated that these are rumours and mere gossip. I would like to know from the Government

[Shrimati Ambika Soni] Is it not a fact that this was going to be a UNI Press release, about Mr. Advani's resignation- but that the UNI Press release was suppressed by the Government in this age of freedom of the Press ? I would like to raise these few relevant points. This should not be treated just a Special Mention by a Member, like the host of other Special Mentions. This should not be regarded as such and laughed off by the Government. Today is the last day of this Session. I would like to ask : Is the Government considered functioning ? If it is not considered functioning, there is something as the moral stature of a person. This is the same Government which dissolved the State Assemblies soon after they came to power at the Centre because the State Governments had no moral authority to rule in Punjab, Haryana or wherever they called for the elections. Today, I would like to know: what is the moral stand of the Prime Minister ? *(Interruptions)* If he wants to save his moral stature, he should tender his resignation.

**REFERENCE TO
GOVERNMENT PUBLICATION
ENTITLED 'BUILD-ING BRIDGES
OF UNDERSTAND. ING^S**

SHRI BHUPESH GUPTA (West Bengal): Sir, my Special Mention is very unexciting. In fact, this has been pending before the House for quite sometime. We did not have time. This really relates to Mr. Advani's Ministry. Unfortunatesy, he is not here. He is not seen here now a days. We do not know what is happening to him. Somebody should tell us what is happening to him. Is he in hospital ? Is he in an asylum ? We would like to know what has happened to him Now, Sir, Mr. Biju Patnaik is here. Don't think he gives his resignation. He steals the resignation, carries it away and then takes it back from the Prime Minister's files.

SHRI ANANT PRASAD SHARMA (Bihar): He not only steals the resignation, I ut burns it also,

SHRI BHUPESH GUPTA: Sir, Mr. Biju Patnaik should tell us whether he has already taken it back, Mr. Advani's resignation from the Prime Minister's file. He may not have burnt it in front of him. You can ask him to explain this.

Now, Sir, here is a publication by a Department under his Ministry, the Directorate of Advertising and Visual Publicity, Ministry of Information and Broadcasting, Government of India. The publication is called 'Building Bridges of Understanding'. This, Sir, is a pure and simple US calumny against our foreign policy. To cut short, I do not know how such things could be published.

"The previous government acted in a way that gave rise to the feeling that we leaned ^towards a particular bloc and surrendered our right to judge issues on their merits. That was a deviation from the path of non-alignment. But the conduct of the foreign policy by the present government has now dispelled such misunderstandings and there is worldwide appreciation of India's 'genuine' non-alignment policy."

Now, Sir, who authorised this ? When did we decide that there was a deviation in the India's foreign policy, that it was not a policy of non-alignment, that it was leaning towards somebody and not towards others ? When was it decided ? How is all said in an official publication ?

Then, again it says:

"India's non-alignment policy was also conducted in a manner that many countries accused India of practising a foreign policy which was unduly favourable \.o one block of nation."